

**Bail Application No. 1055
State Vs. Pankaj Goswami
FIR No. 25/2020
PS Anand Parbat
U/s 302/364/120B IPC**

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Avneesh Mishra, Ld. Counsel for the applicant/accused namely Pankaj Goswami.

SI Shiv Prakash in person on behalf of IO who has filed reply to the bail application.

Arguments heard on the bail application u/s 439 Cr.P.C. Record perused.

Ld. Counsel for applicant/accused submits that the accused has been falsely implicated in this case and the mother of the deceased has named three persons against whom she was having suspicion regarding the commission of the offence. The deceased was 16 years old, as stated. Ld. Counsel for the applicant/accused submits that the accused was known to the deceased through one common friend. It is

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prayed that the accused be admitted to bail and he was arrested on 25.03.2020. The said date of arrest is mentioned in the bail application under consideration.

On the other hand Ld. Addl. P.P. has strongly opposed the bail application under consideration and has clarified that infact the date of arrest of applicant is 24.04.2020.

Ld. Counsel for applicant/accused submits that said date of arrest was told by brother of the accused.

There is difference of about one month in both the said dates.

Ld. Addl. P.P. for the State has submitted that this case is based upon last seen evidence and the applicant also refused for the judicial TIP. The allegations are serious in nature.

I have considered the rival submissions of both the sides.

In view of above facts and circumstances and submissions made, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed. Copy of order be given dasti to both the parties. One copy of this order be sent to the concerned Jail Superintendent for information.

14/5/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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**Bail Application No. 1054
State Vs. Sonu @ Sonu Shukla
FIR No. 117/2020
PS Patel Nagar
U/s 304B/498A IPC**

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Shri Sunil Kumar Singhal, Ld. Counsel for the applicant/accused namely Sonu @ Sonu Shukla.

IO SI Manoj Kumar in person who has filed the report.

Heard.

Ld. Counsel for the applicant/accused wants to withdraw the present bail application u/s 439 Cr.P.C.

Ld. Addl. P.P. for the State has submitted that investigation is still pending.

Ld. Counsel for the accused has made endorsement on the bail application today itself with the permission of the court regarding its withdrawal.

In view of the above facts and circumstances and

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submissions made, the application under consideration is hereby dismissed as withdrawn.

On request copy of this order be given dasti to both the parties.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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15/5/20
Bail Application No.
State Vs. Raman
FIR No. 41/2019
PS Mundka
U/s 376 IPC & 6 POCSO Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri R.K. Singh, Ld. Counsel for the applicant/accused namely Raman S/o Sudhir Singh.

Reply of the interim bail application has come.

Heard on the interim bail application. Report perused.

Ld. Counsel for the applicant/accused submits that this is an application for interim bail for three months and although the FIR was registered u/s 376 IPC and Section 6 of POCSO Act, however, the charge has already been framed in this case u/s 10 POCSO Act only. Copy of the charge is annexed with the application under consideration. Ld. Counsel for the applicant/accused submits that maximum punishment u/s 10 POCSO Act is up to 7 years. Ld. Counsel for the applicant/accused submits that the brother of the accused is married

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and is residing in Meerut, U.P. and parents of the applicant are residing in other village in Meerut, U.P. and the applicant wants to take care of his parents.

Ld. Addl. P.P. for the State submits that any appropriate order may be passed and at the most the applicant may be admitted to interim bail for a maximum period of 45 days only in view of the directions of the Hon'ble Superior Courts.

In view of the nationwide outbreak of COVID-19 and in view of the prevalent situation and various guidelines of Hon'ble Superior Courts and in the interest of justice, applicant/accused Raman S/o Sudhir Singh be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence and shall not try to come in contact or influence the victim. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

SHO, PS Mundka shall be at liberty to keep the applicant/accused under the electronic surveillance during the period


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of interim bail.

Application under consideration stands disposed off.

Copy of order be sent to the concerned Jail Superintendent for information and one copy of the order be given dasti to Ld. Counsel for the applicant and one copy of order be sent to the concerned court.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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Bail Application No. 347
State Vs. Sanjay
FIR No. 32/2020
PS Patel Nagar
U/s 448/380/506/502 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Sanjay despite repeated calls.

Record perused.

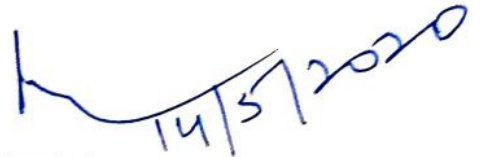
On the last date also none appeared for the applicant/accused and even prior to the last date none appeared for the applicant/accused and even prior to the said date none appeared for the applicant/accused. In these circumstances it is prayed by the Ld. Addl. P.P. for the State that since the applicant/accused is not appearing in this case for the last consecutive dates, therefore, the application under consideration may be dismissed for non appearance.

In view of the above submissions it seems that the applicant is not at all interested in pursuing the present application u/s 438


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Cr.P.C. Hence, the same is hereby dismissed in default of appearance on behalf of applicant/accused.


14/5/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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**Bail Application No.
State Vs. Krishan Kumar
FIR No. 598/2019
PS Ranhola
U/s 376 IPC & 6 POCSO Act**

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Ravinder Kumar, Ld. Counsel for the applicant/accused namely Krishan Kumar through video conferencing through CISCO Webex App.

IO not present.

This is a case under Section 376 IPC & 6 of POCSO Act.

Ld. Addl. P.P. for the State prays that notice of bail application be issued to the complainant/informant through IO and IO be also summoned for the next date.

On request put up for consideration of bail application on

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19.05.2020 through video conferencing. Notice of the bail application be issued to the complainant/informant through IO. IO be also summoned.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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14/05/20

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Bail Application No.
State Vs. Ravinder Solanki
FIR No. 214/2011
PS Ranhola
U/s 302/34 IPC r/w 25/27 Arms Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri L.S. Saini, Ld. Counsel for the applicant/accused namely Ravinder Solanki, through video conferencing through CISCO Webex App.

Heard.

IO not present.

Report has not come.

Ld. Counsel for the applicant submits that the report may be called from the IO and the matter be fixed in the morning itself on 15.05.2020 since there is 'Teharavi' of the uncle (Chacha) of the applicant on 15.05.2020. Ld. Counsel for the applicant has submitted that in the application under consideration the time of performing the 'Teharavi' ceremony is not specified as he himself was not aware about

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14/5/2020

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the same.

On request and in the interest of justice, put up for consideration of this application u/s 439 Cr.P.C. for interim bail on 15.05.2020 at 10:00 AM through video conferencing, as prayed. Meanwhile IO is directed to furnish the report on priority basis.

The present application be put up on priority basis on 15.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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**Bail Application No.
State Vs. Ankush Mehta
FIR No. 336/2019
PS Hari Nagar
U/s 376D/34 IPC**

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Kunal Manav, Ld. Counsel for the applicant/accused namely Ankush Mehta through video conferencing through CISCO Webex App.

IO not present.

Heard.

Ld. Counsel for the applicant has highlighted the page no. 17 and 19 of the documents and submits that although the bail order has already been passed in this case, however, the matter is pending concerning the verification of the surety namely Ms. Neha W/o Rahul Gupta. The Ld. Counsel for the applicant prays that IO may be directed to verify whether any dispute as mentioned in the report of HC Jitender Kumar, No. 638/W is pending or not and if any dispute is pending then

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14/5/2020

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what is the nature of dispute and whether any litigation is pending or not. The said report is in the form of Annexure-E. Ld. Counsel for the applicant prays that said report may be called for 16.05.2020 and **he may be heard through video conferencing.**

On request and in the interest of justice, put up for consideration on 16.05.2020 through video conferencing. Meanwhile, IO is directed to furnish the report in view of the above observations. Copy of order be transmitted to concerned SHO, PS Hari Nagar for compliance.


(Mahish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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Case No. 112
112

(5)

Bail Application No. 1033
State Vs. Vijay Garg @ Lal Singh
FIR No. 218/2020
PS Hari Nagar
U/s 308/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Siddhartha Singh, Ld. Counsel for the applicant/accused namely Vijay Garg @ Lal Singh, through video conferencing through CISCO Webex App.

Ld. Counsel for the applicant submits that this is an application for anticipatory bail u/s 438 Cr.P.C.

Ld. Addl. P.P. for the State submits that presence of IO is needed and he may be summoned for the next date.

Ld. Counsel for the applicant prays that the matter may be fixed for 18.05.2020, if convenient.

On request and in the interest of justice put up for consideration of this bail application on 18.05.2020, through video

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conferencing through CISCO Webex App. Meanwhile, IO be summoned with report.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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State Vs. Kanta Prasad
FIR No. 49/2011
PS Tilak Nagar
U/S 302/308/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Sh. Pankaj Kishore Gupta, Ld. Remand Advocate from DLSA (West), Tis Hazari Courts on behalf of applicant/accused namely Kanta Prasad.

IO not present.

Report has not come.

IO be summoned for next date.

Put up for report and also for consideration of this bail application on 19.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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Bail Application No. 1051/2020
State Vs. Raman Kumar
FIR No. 18/2020
PS Patel Nagar
U/S 392/397/411/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls.

IO not present.

In the interest of justice put up for consideration of bail application u/s 439 Cr.P.C. on 15.05.2020.

At this stage IO/ASI Ved Prakash has appeared who has filed reply of bail application. IO has clarified that in the bail application the incorrect FIR is mentioned as 20/2020 PS Patel Nagar instead of correct FIR No. 18/2020 PS Patel Nagar.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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State Vs. Vipin
FIR No. 1513/2015
PS Uttam Nagar
U/S 307/328/368/363/376D IPC
Sec. 6 of POCSO Act & 25/27 Arms Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Mohit Nagar and Sh. Yogesh, Ld. Counsels for applicant/
accused namely Vipin.


IO not present.

Heard.

Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter relates to Section 6 of the POCSO Act and other provisions of IPC.

On request issue notice of the bail application to the complainant/informant through IO/SHO for next date and also for consideration of bail application u/s 439 Cr.P.C. on 19.05.2020.

IO be summoned for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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Bail Application No. 1052
State Vs. Prabhat Kochar
FIR No. 218/2020
PS Hari Nagar
U/s 308/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Siddhartha Singh, Ld. Counsel for the applicant/accused namely Prabhat Kochar, through video conferencing through CISCO Webex App.

Ld. Counsel for the applicant submits that this is 2nd application for anticipatory bail u/s 438 Cr.P.C. Ld. Counsel for the applicant has submitted that IO may be directed to verify the documents regarding mutual settlement in the present case and the copy of the same is Annexure-A.

Ld. Addl. P.P. for the State submits that presence of IO is needed and he may be summoned for the next date.

Ld. Counsel for the applicant prays that the matter may be fixed for 18.05.2020, if convenient.

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14/5/2020

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On request and in the interest of justice put up for consideration of this bail application on 18.05.2020, through video conferencing through CISCO Webex App. Meanwhile, IO is directed to verify the said documents.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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Bail Application No. 1053
State Vs. Deepak Gill
FIR No. 218/2020
PS Hari Nagar
U/s 308/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Siddhartha Singh, Ld. Counsel for the applicant/accused namely Deepak Gill, through video conferencing through CISCO Webex App.

Ld. Counsel for the applicant submits that this is 2nd application for anticipatory bail u/s 438 Cr.P.C. Ld. Counsel for the applicant has submitted that IO may be directed to verify the documents regarding mutual settlement in the present case and the copy of the same is Annexure-A.

Ld. Addl. P.P. for the State submits that presence of IO is needed and he may be summoned for the next date.

Ld. Counsel for the applicant prays that the matter may be fixed for 18.05.2020, if convenient.

Handwritten signature and date: 14/5/2020

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Manish Gupta

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On request and in the interest of justice put up for consideration of this bail application on 18.05.2020, through video conferencing through CISCO Webex App. Meanwhile, IO is directed to verify the said documents.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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State Vs. Rukmani
FIR No. 249/2019
PS Paschim Vihar West
U/S 498A/304B/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Sh. Pankaj Kishore Gupta, Ld. Remand Advocate from DLSA (West), Tis Hazari Courts for applicant/accused namely Rukmani.

W/SI Anita in person on behalf of IO who has filed reply of bail application.

Heard.

This is an application for interim bail on the ground of illness of applicant.

Ld. Addl. PP for the State submits that the applicant was not cooperating with the concerned medical authorities as reflected in the report dated 21.04.2020.

Ld. Addl. PP for the State as well as Ld. Remand Advocate

P.T.O.


14/5/2020

SH GUPTA, LD. ASJ-04,
FOR 14.05.2020
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State Vs. Deepak
FIR No. 555/2018
PS Nihal Vihar
U/S 376 IPC & Sec. 6 POCSO Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Alamine, Ld. Counsel for applicant/accused namely Deepak.
IO not present.
Heard.

Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter relates to Section 6 of the POCSO Act and other provisions of IPC.

On request issue notice of the bail application to the complainant/informant through IO for next date and also for consideration of bail application u/s 439 Cr.P.C. on 22.05.2020 as prayed.

IO be summoned for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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Bail Application No.
State Vs. Deepawan
FIR No. 20/2019
PS Kirti Nagar
U/s 498A/304B/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Pankaj Kishore Gupta, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused namely Deepawan S/o Shri Deva Nand.

SI Mahender in person who has filed reply to the bail application.

Heard on the interim bail application. Report perused.

Ld. Counsel for the applicant submits that the applicant is suffering from Hepatitis B and, therefore, he may be admitted to interim bail for 45 days only in view of the guidelines/directions of Hon'ble Superior Courts (High Powered Committee).

Ld. Addl. P.P. for the State has submitted that although there are guidelines in this respect, however, he is opposing bail

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14/5/2020

application on the ground that now the condition of applicant is stable and he is receiving all the prescribed medicines from the Central Jail Dispensary. Admittedly, the applicant is not involved in multiple cases.

Ld. Counsel for the applicant submits that even if the condition of applicant is stable, the applicant is entitled for interim bail for 45 days.

It is not disputed that the applicant is a patient of Hepatitis B. The case is covered under the guidelines of Hon'ble High Powered Committee. The applicant is in custody in the present case since 09.01.2019 as stated.

In view of the nationwide outbreak of COVID-19 and in view of the prevalent situation and various guidelines of Hon'ble Superior Courts and in the interest of justice, applicant/accused Deepawan S/o Deva Nand be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. However, the applicant/accused shall not leave the country without prior permission of the concerned court and shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant shall surrender before the concerned jail

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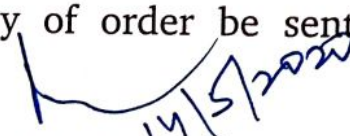
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authority immediately on expiry of interim bail period of 45 days.

SHO, PS Kirti Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Application under consideration stands disposed off.

Copy of order be sent to the concerned Jail Superintendent for information and one copy of the order be given dasti to Ld. Remand Advocate for the applicant and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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U.S. 10/15/20
DISTRICT &

State Vs. Raja Singh
FIR No. 386/2019
PS Rajouri Garden
U/S 20/61/85 of NDPS Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

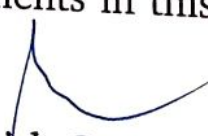
Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. R.K. Giri, Ld. Counsel for applicant/accused namely
Raja Singh.

IO not present.

On request put up for consideration of bail application u/s
439 Cr.P.C. on 20.05.2020 as prayed.

Meanwhile, IO be summoned with the report.

The present application is for interim bail on the ground of
illness of mother of applicant. Medical documents in this regard be got
verified by IO.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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State Vs. Rajnish Diwakar @ Raghu
FIR No. 549/2017
PS Tilak Nagar
U/S 376/506 IPC & 6 POCSO Act &
25/27/54/59 Arms Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. R.K. Giri, Ld. Counsel for applicant/accused namely Rajnish Diwakar @ Raghu.
IO not present.

Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter relates to Section 6 of the POCSO Act and other provisions of IPC.

On request issue notice of the bail application to the complainant/informant through IO for next date and also for consideration of bail application u/s 439 Cr.P.C. on 20.05.2020.

IO be summoned with report for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

m

State Vs. Sunil
FIR No. 389/2019
PS Patel Nagar
U/S 377 IPC & 4 POCSO Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Sh. Pradeep Kumar, Ld. Counsel for applicant/accused
namely Sunil.

ASI Ved Prakash in person on behalf of IO who has filed
reply to bail application.

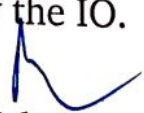
Complainant in person.

Heard.

This is an application for interim bail on the ground of medical
illness of mother of the applicant.

It is submitted by the Ld. Addl. PP for the State that the medical
documents are yet to be verified.

Put up for consideration of bail application on 15.05.2020.
Meanwhile, medical documents be got verified by the IO.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

m

State Vs. Sahabuddin
FIR No. 18/2017
PS Moti Nagar
U/S 302/201 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.


Sh. Aman Khanna, Ld. Counsel for applicant/accused
namely Sahabuddin.

IO not present.

Report of IO has not come.

Put up for consideration of this application on 20.05.2020
as prayed.

Meanwhile, IO be summoned with report for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

m

State Vs. Banti
FIR No.488/2018
PS Nangloi
U/S 392/394/452/411/120B/34 IPC
and Sec. 25/27/59 Arms Act

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.


Sh. Arpit Bhalla, Ld. Counsel for applicant/accused
namely Banti.

IO not present, however, the report of SI Sunil has come.

Heard.

Ld. Counsel for the applicant seeks short adjournment on the ground that he has to go through certain guidelines/law in support of the application.

On request put up for consideration of bail application u/s 439 Cr.P.C. on 18.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

m

**State Vs. Devender Kumar
PS Nangloi**

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Arpit Bhalla, Ld. Counsel for applicant/petitioner
namely Devender Kumar.

Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State/respondent.

Ld. Counsel for the applicant seeks short adjournment.

Put up for consideration of present petition on 18.05.2020.

Meanwhile, report from the concerned SHO PS Nangloi be called for next date.

Report from concerned Jail Superintendent be also called for next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

m

State Vs. Deepak @ Mota
FIR No. 0193/2019
PS Rajouri Garden
U/S 392/34 IPC

14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Ms. Reenu Sharma, Ld. Counsel for applicant/accused
namely Deepak @ Mota.

IO not present.

Report has not come.

On request put up for consideration of bail application u/s
439 Cr.P.C. on 15.05.2020.

Meanwhile, IO be summoned with report.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

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PR
C

State Vs. Vicky @ Takkar
FIR No.162/2015
PS Ranhola
U/S 302/307/34 IPC


14.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Gaurav Singhal, Ld. Counsel for the applicant/accused
namely Vicky @ Takkar.
IO not present.
Ld. Counsel for applicant/accused seeks passover for five
minutes.

On request, be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

14.05.2020
At 11:37 AM

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.


14/5/2020

Contd. Page 2

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None for applicant/accused despite repeated calls and despite waiting for considerable time.

In the interest of justice be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

14.05.2020
At 11:40 AM

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Gaurav Singhal, Ld. Counsel for the applicant/accused
namely Vicky @ Takkar.
IO not present.
Report has not come.
Heard.

At this stage, Ld. Addl. PP for the State submits that report of SI Sedhu Ram Yadav PS Ranhola has come through Filing Section, West District, Tis Hazari Courts which is to be taken on record.

Ld. Counsel for applicant/accused submits that the application for consideration is for interim bail on the ground of illness/surgery of father of the applicant and father of the applicant is

Contd. Page 3


14/5/2020

admitted in private hospital namely Ansari Hospital, Sagar Pur, New Delhi-46.

Ld. Addl. PP for the State submits that in the report it is not mentioned about the family members/background of the applicant and date of the said surgery is also not specified.

Ld. Counsel for the applicant submits that the concerned doctor in said hospital has so far not given any date of surgery and it is to be performed after blood transfusion.

In view of overall facts and circumstances and submissions made and in the interest of justice put up for consideration of this application on 15.05.2020.

Meanwhile, IO is directed to verify the background/family members of the applicant who may look after the father of the applicant and also verify the facts regarding the medical condition of the father of the applicant from the concerned hospital.

On request copy of the order be given dasti to the Ld. Counsel for the applicant/accused.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
14.05.2020

m